

have given some vessels to the coast guard organisation and some aircraft also. They are patrolling the waters and trying to ward off this kind of poaching intrusion into our economic zone. We do have a specific plan for this purpose. That plan envisages acquisition of ships, providing other facilities to the coast guard organisation and increasing the strength of this organisation to the extent which would be required for this purpose.

Persons detained under National Security Act

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*806. SHRI N. E. HORO:
SHRI R. N. RAKESH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some cases have been brought to the notice of the Government that the persons detained under the National Security Act, had been served due notice in the language which they do not understand;

(b) if so, the details regarding such cases; and

(c) the clarification given on the question having regard to constitutional provision in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). According to information available, seven detenus in Maharashtra and one detenu in Karnataka were released on the basis of reports received from Advisory Boards on this ground. Two detenus of Delhi were released in compliance with the orders of the Supreme Court on the same ground.

(c) The State Governments and Union Territory Administrations have been advised to issue instructions to the detaining authorities that the grounds of detention should always be communicated to the detenu in a language that he understands.

SHRI N. E. HORO: It is very clear that at least in ten cases, the persons

detained under NSA had to suffer unnecessarily. I would like to know from the Minister what action he is proposing to take against the officers who have made ten persons suffer unnecessarily and what was the language used in the orders of detention.

SHRI YOGENDRA MAKWANA: The language used was English. We have now instructed all the State Governments and Union Territories to issue the orders in the language known to the detenu.

SHRI N. E. HORO: He has not answered my question as to what action he is going to take against the concerned officers. I will put another supplementary also. When did you send these instructions to the State Governments and Union Territories. The specific date when you sent the instructions, I want to know.

SHRI YOGENDRA MAKWANA: He wants to know the action which we propose to take against the officers. I said that the officers, when they served the orders, explained it in the language known to the detenu. So, there is no question of taking action against the officers. It was later on decided that they should be served the notice in the language that they know. He put another question about the exact date. It is 30th March, 1981.

SHRI N. E. HORO: His statement is not supported by facts. He said it was explained to the detenus in their own language. This has not been accepted by the Advisory Boards.

श्री राजेन्द्र प्रसाद यादव : अध्यक्ष महोदय, सवाल दीगर, जवाबे दीगर का यह सर्वोत्तम नमूना है सरकार, कर्मचारियों में ऐसा मानता हूँ कि यह सरकार इस रोग से बराबर ग्रस्त रही है। अगर आप सवाल को देखें, तो सवाल यह है :

'क्या सरकार के ध्यान में कुछ ऐसे मामले लाये गये हैं, जिनमें राष्ट्रीय सुरक्षा अधिनियम के अन्तर्गत हिरासत में लिए गये

लोगों को ऐसी भाषा में नोटिस दिये गये, जो वे लोग नहीं जानते थे ?

तो इन को 'हां' या 'ना' कहना चाहिए। ये मानते अवश्य हैं और तज़िकरा करते हैं कि कुछ लोगों को छोड़ दिया गया है। मुमाफिरा कर बात को मानते हैं लेकिन सीधे-सीधे नहीं कहते हैं। इसलिए मैं आप से आग्रह करूंगा कि कम से कम आप सरकार को निर्देश दें कि वह इस तरह के प्वाएंटेड सवाल का स्पेसिफिक जवाब दे। ऐसा जो जवाब दिया है उसका अर्थ वास्तव में 'न' भी हो सकता है और 'हां' भी हो सकता है। इस से कोई भी मतलब नहीं निकाला जा सकता है।

अध्यक्ष महोदय : ऐसा हो जिससे इनका भी काम बन जाए और आपका भी काम बन जाये।

श्री राजेन्द्र प्रसाद यादव : इनको यह निर्देश दिया जाना चाहिए कि यह प्वाएंटेड जवाब दें। ऐसे तो काम नहीं चलेगा।

इस संदर्भ में मैं माननीय मंत्री जी से जानना चाहूंगा कि क्या यह बात मंत्री जी की निगाह में है कि राष्ट्रीय सुरक्षा अधिनियम के अलावा और भी जो शासकीय नियम हैं, उनके अन्तर्गत भी अंग्रेज़ी में नोटिस दिये जाते हैं। ऐसे लोगों को दिये जाते हैं जो बिल्कुल मूर्ख और अनपढ़ लोग हैं।

अध्यक्ष महोदय : अनपढ़ लोग होते हैं, मूर्ख नहीं होते हैं।

श्री राजेन्द्र प्रसाद यादव : क्या आप ऐसी व्यवस्था करेंगे कि जो ऐसे अनपढ़ लोग होते हैं उनकी जो सरकार की

तरफ से नोटिस दिया जाए वह उनकी भाषा में दिया जाए ताकि वे समझ कर उसका जवाब दे सकें ?

श्री योगेन्द्र मकवाना : पहले सवाल का जवाब है 9 अप्रैल, 1981।

दूसरे जो ग्रान्नेरेबल मेम्बर ने कहा है कि जवाब 'हां' या 'ना' दोनों हो सकता है। इस प्रश्न का जवाब जो कि पूछा गया है वह 'हां' भी हो सकता है, 'ना' भी हो सकता है क्योंकि प्रश्न में यह पूछा गया है कि जो अंग्रेज़ी लैंग्वेज ही जानते हैं उनको उनकी लैंग्वेज में दिया गया या नहीं। मैंने कहा है कि आफिसरों ने उसकी लैंग्वेज में एक्सप्लेन किया था तो इससे इसका जवाब 'हां' हो गया और लिख कर दिया गया या नहीं तो इसका जवाब 'ना' हो गया। हमने इन दोनों को इकट्ठा किया है।

PROF. MADHU DANDAVATE: I want to ask one question from the hon. Minister on the basis of the National Security Act which is in my hand, unfortunately. In Section 8, sub-section (1) it is made obligatory that within 5 days or in exceptional cases 10 days the grounds of detention must be given to the person to whom the detention order has actually been issued. Sub-section (2) says: "Nothing in sub-section (1) shall require the authority to disclose facts which it considers to be against the public interest to disclose." So, neutralises he. In this light of this fact, will the hon. Minister tell in how many cases the loophole that has been left in sub-section (2) of Section 8 has been used or misused not to provide grounds to those who have been detained under the National Security Act?

SHRI YOGENDRA MAKWANA: For this I would require notice because the question is basically about use of the language and not this.

PROF. MADHU DANDAVATE: Notice should be given to those officers who do not give them the grounds. For this question why do you require a notice?

SHRI YOGENDRA MAKWANA: The main question is about the language. And the hon. Member's supplementary is about Section 8, sub-section (2) for not providing grounds. For that I require notice.

MR. SPEAKER: You can put a separate question for that.

Uranium Development work in Bihar under Sixth Five Year Plan

*808. **SHRI N. E. HORO:** Will the PRIME MINISTER be pleased to state:

(a) whether there is any plan for the uranium development work in Bihar during the Sixth Year Plan period;

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY AND ELECTRONICS AND ENVIRONMENT (**SHRI C. P. N. SINGH**): (a) Yes, Sir.

(b) The Uranium Corporation of India Limited has proposals to open three additional uranium mines in Bihar. It is proposed to set up two more uranium mills in addition to the expansion of the existing mill at Jaduguda. A third stage shaft will be sunk in the existing Jaduguda Mines. The expansion of facilities to recover Uranium from Copper Tailings of Hindustan Copper Limited is also envisaged. Of the above, one Project, viz. Bhatin Mines Project has been approved by Government at an estimated cost of Rs. 240 lakhs and it is likely to be ready by end of 1984-85. Other proposals are in the project formulation stage.

SHRI N. E. HORO: What is the total production of uranium that we are having at the moment? What is the amount projected after you open these three mines and one more mill?

Are we going to become self-sufficient, after the opening of these three mines, in the matter of uranium in the country?

SHRI C. P. N. SINGH: The deposits of uranium established all over the Country so far are to the extent of about 87,000 tonnes. With the additional capacity that we have formulated we hope to achieve generation of power to the extent of 10,000 MW.

SHRI N. E. HORO: In the opening of these mines and the starting of the mill at Jaduguda, are you getting any foreign technical know-how? Or, will you do it indigenously?

SHRI C. P. N. SINGH: The Atomic Minerals Division has been looking into this aspect for a long time. I am glad to inform the House that we have done this with total Indian know-how and indigenous technology.

SHRI NIREN GHOSH: In view of the fact that atomic energy should go a long way in solving the energy crisis, what are the uranium reserves in Bihar? Are they sufficient for the country as a whole? If not, will prospecting be done throughout the country to see what our uranium resources are and also for their exploitation, so that a significant portion of the energy crisis is met by atomic energy?

SHRI C. P. N. SINGH: Government are prospecting for various minerals for optimising electrical generation by atomic energy. I am glad to inform the House that at present we have found certain uranium deposits in Madhya Pradesh near Bodal and in Jajawal and Dumath in Sarguja District in Astotha in Hamirpur district of Himachal Pradesh, in Timli and Saharanpur in UP and in Walkunja in South Kanara district of Karnataka State.

PROF. R. K. TEWARY: May I know from the hon. Minister whether they have received reports about pilfering and pilferage of this sensitive material by some people and ultimately sending its way to foreign countries?